

12.18 hrs.

MIZORAM BUDGET, 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): Sir, the House is aware that following a situation which had arisen in which the administration of the Union territory of Mizoram could not be carried on in accordance with the provisions of the Government of Union Territories Act, 1963, President's Rule was imposed in Mizoram for a period of six months commencing from 11th November, 1978. In the circumstances, the functions and powers of the Legislative Assembly of the Union territory of Mizoram are at present exercisable by Parliament. Accordingly, with your permission, Sir, I lay before the House the Annual Financial Statement of the Union territory showing its estimated receipts and expenditure for the financial year commencing from 1st April, 1979.

REVISED ESTIMATES 1978-79

2. Receipts, including grants-in-aid from the Centre, in the revenue account of the Consolidated Fund of Mizoram during 1978-79 are now expected to be Rs. 6.07 crores more than had been estimated in the Budget for the year. The improvement is mainly on account of receipt of grants for construction of border roads, pertaining to the earlier year, from the Government of India. The expenditure on revenue account in the current year is expected to go up by Rs. 4.15 crores. The additional expenditure is mainly due to payment of a further instalment of dearness allowance to the employees with effect from 1st January, 1978, clearance of certain arrear payments to the Government of Rajasthan, additional provision for increased medical facilities for prevention of epidemic diseases in the wake of Thingtam famine and inclusion of provision for maintenance of completed plan schemes. Thus, in the current financial year the revenue

account of the Consolidated Fund of Mizoram is expected to have a surplus of Rs. 1.92 crore, which will be just enough to clear the deficit at the end of the previous year. The Revised Estimates 1978-79 for capital outlay and loans by the Union territory have been placed at Rs. 11.07 crores, against the original estimate of Rs. 9.81 crores. This requirement will be met to some extent by effecting recoveries against the loans advanced by the Union territory and the balance by drawing loans from the Government of India.

BUDGET ESTIMATES 1979-80

3. Revenue receipts in 1979-80 are estimated at Rs. 45.52 crores, including Rs. 43.31 crores as grants-in-aid from the Central Government. These receipts will fully take care of expenditure on revenue account, also estimated at Rs. 45.52 crores. On capital account, disbursements in 1979-80 are estimated at Rs. 11.19 crores, including Rs. 2.13 crores for loans to be advanced by the Union territory and Rs. 0.91 crore towards repayment of loans obtained from the Central Government. This requirement will be met to the extent of Rs. 1.05 crore by recoveries of loans to be effected by the Union territory and the balance by obtaining loans from the Central Government.

PLAN OUTLAY

4. The estimates that I have laid before the House provide for an outlay of Rs. 17.72 crores on the Plan of the Union territory in 1979-80 as against Rs. 16.65 crores in the Budget for 1978-79. In addition, the estimates for 1979-80 include an outlay of Rs. 0.80 crore on Central and Centrally sponsored Plan schemes and Rs. 1.21 crore on the Plan schemes of the North-Eastern Council.

VOTE-ON-ACCOUNT

5. While I have, as required, laid before the House the estimates of receipts and expenditure of the Union

[Shri Satish Aggarwal]

territory of Mizoram for the whole year 1979-80, and the connected Demands for Grants are also being circulated to the Hon'ble Members along with other Budget papers, I propose to move the House, in due course, to authorise, for the present, supplies sufficient to meet the estimated expenditure of the Union territory in the first five months commencing from 1st April, 1979.

MR. SPEAKER: Mr. Pajanor, you wanted to say something...

SHRI A. BALA PAJANOR (Pondicherry): Before I proceed to it, I want to congratulate Mr. Chavan. Today is his birthday.

MR. SPEAKER: May I join you all in wishing him very many more years! Now, Mr. Pajanor, what is your point of order?

SHRI A. BALA PAJANOR: The hon. Minister of State for Finance, Mr. Agarwal, has presented a budget for 1979-80 for Pondicherry—and of course for Mizoram also. In the Statement of Objects and Reasons he has said that because these Union Territories cannot be maintained by elected councils, President's Rule has been imposed. As far as Pondicherry is concerned, already 3 months have passed; and they can continue for 3 more months, unless they express their intention to extend it for another 6 months. He has not stated so in the Objects and Reasons. So, the Vote on Accounts can be only for 3 months. If he takes it otherwise, and if he considers it as a Union Budget, then Chaudhry Saheb should have acquired the powers and added it to the Union Budget. Provisions are given there. They have not done so.

There is already a fear in the minds of the people of Pandicherry. You know what is taking place. There is a proposal to merge it with the neighbouring State. I want a clear and categorical statement from the Minister himself, when he introduces

the budget, because otherwise it would mean abrogating the rights of the future council which is likely to be elected in Pondicherry as well as in Mizoram. As it is, you know that by May 1979, the time expires. They can have only a Budget or Vote on Account upto that period. But he is giving the Plan programme and it is a budget for the entire year. It means that he has an intention to take away the entire right of the Pondicherry people. That he has to explain in the Statement of Objects and Reasons. That is my point of order.

Then, if you look to the Constitution, as long as this Union Territories Act of 1963 is in force, they can extend it under section 56.

MR. SPEAKER: Because they have to make a budget for the year, it does not mean that there will be President's rule. It is only a Vote on Account.

SHRI A. BALA PAJANOR: You have permitted them to print it in the paper. What is presented is a budget.

MR. SPEAKER. That is the normal rule. That does not affect their revoking the President's rule at any time.

SHRI A. BALA PAJANOR: I am not talking about it. They are presenting a budget for the entire year.

MR. SPEAKER: That is the normal practice.

SHRI A. BALA PAJANOR: What is the intention behind it? I want to know it from them.

MR. SPEAKER: Mr. Agarwal, would you like to say something about it?

SHRI A. BALA PAJANOR: I just want a clear statement whether they are going to have a Vote on Account. The entire budget has to be discussed in this House.

MR. SPEAKER: He is asking for a vote on account.

SHRI A. BALA PAJANOR: He says the surplus is Rs. 1.6 crores. I was listening patiently. You do not know what are the conditions there; you are 1500 miles from that place. There is a petty raj, like a princely state.

MR. SPEAKER: He is merely asking for a vote on account; he has mentioned. But the normal practice is to present the budget for the year.

SHRI A. BALA PAJANOR: I request you to consider the matter. Don't think Pondicherry is a small state and you can brush it aside; many people think so. Democracy cannot be there unless small people are respected. Let them come out with a clarification tomorrow. I am afraid he has to take instructions from elsewhere. I do not know about Mizoram.

MR. SPEAKER: This is not the occasion to discuss all that.

SHRI A. BALA PAJANOR: I take constitutional objection; he cannot present a budget for one year. He can have only a vote on account.

SHRI SATISH AGARWAL: So far as Pondicherry is concerned, I have submitted a proposal for a vote on account for six months; so far as Mizoram is concerned it is for 5 months. Whether it is five months or six months or even 3 months, the total budget has to be presented, I cannot present a budget for six months.

MR. SPEAKER: He has made it clear in the statement also.

SUPPLEMENTARY DEMANDS FOR GRANTS (MIZORAM), 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to present a statement showing supplementary Demands for Grants in respect of the Union territory of Mizoram for the year 1978-79.

12.28 hrs.

MATTERS UNDER RULE 377

(i) REPORTED HARDSHIP FACED BY THE OPIUM GROWERS OF MADHYA PRADESH AND RAJASTHAN DUE TO HAILSTORM AND UNTIMELY RAINS

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : अध्यक्ष महोदय, देश में अफीम का उत्पादन विदेशी मुद्रा के लिए काफी महत्वपूर्ण है इससे काफी विदेशी मुद्रा अर्जित की जाती है। पिछले सप्ताह मध्य प्रदेश और राजस्थान के अनेक भागों में अनपेक्षित ओलावृष्टि व वर्षा के कारण अफीम उत्पादकों को भयंकर कठिनाई का सामना करना पड़ रहा है। जहां उन्हें अत्यधिक आर्थिक हानि हुई है वहां नियमानुसार उन्हें पुनः लाइसेंस प्राप्त करने में भी कठिनाई है क्योंकि अफीम उत्पादकों को सम्पूर्ण व निश्चित मात्रा में उत्पादन सरकार को देना पड़ता है किन्तु अनपेक्षित ओलावृष्टि से उन की फसल सर्वथा नष्ट हो गई है। ऐसी हालत में निर्धारित मात्रा में किसी भी प्रकार से उन से अफीम प्राप्त नहीं की जा सकती और निर्धारित मात्रा में अफीम देने में वे असमर्थ रहेंगे। इस के साथ ही अफीम उत्पादकों को जहां महंगा चीज खाद और पानी मिलता है और उन पर अत्यधिक व्यय करना पड़ता है वहां इस के उत्पादन पर सुरक्षा व विभिन्न व्ययों के कारण भी भारी नुकसान हुआ है—और उस की आर्थिक स्थिति में अत्यन्त गिरावट आई है।

देश में मध्य प्रदेश में ही अधिकांश अफीम का उत्पादन होता है और उस में भी मंदसौर व रतलाम के जिले अफीम उत्पादन के लिए प्रमुख हैं। राजस्थान के कतिपय भागों में भी इस का उत्पादन होता है और उन पर भी विपरीत असर पड़ा है किन्तु मध्य प्रदेश का मंदसौर जिला, जो एशिया में अफीम उत्पादन में प्रथम है, वहां के किसानों को इस ओलावृष्टि से सर्वाधिक हानि हुई है और उन्हें निर्धारित मात्रा में अफीम उत्पादन देने में काफी कठिनाई होगी। अतः यह अत्यन्त आवश्यक है कि उन को अफीम उत्पादन देने में छूट की जाए। साथ ही यह भी निश्चित किया जाना जरूरी है कि ओलावृष्टि से प्रभावित अफीम उत्पादकों के पट्टे या लाइसेंस नहीं कटेंगे और उन के लाइसेंस पुनः रिन्यू हो जाएंगे। साथ ही अन्याय राहतें देना भी जरूरी है क्योंकि अफीम उत्पादन